

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO.322
TO BE ANSWERED ON 1.12.2015

Denotifying Forest Land

322. Y.S. AVINASH REDDY:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the State Government of Andhra Pradesh has sought the permission from the Ministry for denotifying one lakh acres forest land for the purpose of the Capital City;
- (b) if so, the details thereof;
- (c) whether the Government has taken any decision in this regard; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI PRAKASH JAVADEKAR)

- (a) to (d) The Government of Andhra Pradesh vide their letter dated 5.09.2015 submitted a proposal seeking prior approval of the Central Government under the Forest (Conservation) Act, 1980 for diversion of 19,256.8 ha of forest land development of a capital city in Guntur and Krishna Districts. However, examination of the said proposal revealed certain shortcomings and accordingly, the Central Government returned the proposal to the State Government to comply the mandatory requirements for diversion of forest land for non-forestry purpose under Forest (Conservation) Act, 1980 and rules.
